

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:214

ANSWERED ON:09.08.2010

EMPLOYMENT GENERATED UNDER MGNREGS

Pal Shri Jagdambika;Reddy Shri Mekapati Rajamohan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the assets created and employment generated under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been found consistent/ commensurate with the funds incurred under the said scheme during the last three years, State-wise;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken to strengthen the monitoring mechanism including the role of local public representatives in the implementation process of the scheme?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. C.P. JOSHI)

(a) to (c): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a), (b) & (c) of Lok Sabha Starred Question No. 214 for answer on 9.8.2010.

(a) & (b): Providing employment under Mahatma Gandhi NREGA has a two-fold objective (i) provide wage employment on demand to rural households up to 100 days per household in a year and (ii) creating assets for employment generation on sustainable basis. As per reports received from the State Governments, during 2007-08, 3.39 crore households were provided employment, 17.88.lakh works had been taken up and 68% of the total expenditure had been towards payment of wages to the workers against minimum 60% stipulated under the Act. During 2008-09, 4.51 crore households were provided employment, 27.75 lakh works taken up and expenditure on wages was 67%. For 2009-10, 5.25 crore households were provided employment, 46.01 lakh works taken up and 68% expenditure incurred on wages to unskilled workers. State-wise details are given in the Annexure.

(c): With a view to strengthen the monitoring mechanism in the implementation of Mahatma Gandhi NREGA, the following steps have been taken.

(i) Progress of the implementation of the Act is regularly monitored in the Performance Review Committee meetings held on quarterly basis in which representatives of the States also participate. State-specific reviews are also conducted.

(ii) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Employment demanded and allocated, Days worked, Muster rolls, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(iii) Field visits to various districts by members of Central Employment Guarantee Council.

(iv) Independent Monitoring by National Level Monitors and Eminent Citizens empanelled by the Ministry.

(v) Independent appraisal by professional institutions including IITs and IIMs, Social Sector Organisations and Agricultural Universities

(vi) State and District level Vigilance and Monitoring Committees (V&MC) have been set up in which MPs, MLAs, MLCs representing the local area are Chairman/members. Instructions have been issued to the States for convening meetings of these V&MC on regular basis.

(vii) National Institute for Rural Development (NIRD) has been asked to conduct work census in one pilot district each in Madhya Pradesh, Andhra Pradesh, Orissa and Rajasthan for the years 2006-07, 2007-08 and 2008-09.

(viii) Quality audit of the works taken up under the Act: With a view to ensure that works created are of good quality, economical, productive and durable, quality audit of the works is to be done. The Ministry has finalized the Terms of reference for conducting the quality audit.